

HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of the Hon'ble Judges of this Court effective from 03.06.2022 is as under:-

Division Benches

DB-I Hon'ble Mr. Justice Vipin Sanghi (Acting Chief Justice) Hon'ble Mr. Justice Sachin Datta	<ol style="list-style-type: none">1. All PIL matters.2. Letters Patent Appeals (other than service matters) for the years 2021 and 2022.3. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax for the year 2021 and 2022.4. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigation, Trial, Prosecutions etc.5. Writ Petitions (Tender).6. Misc. Writ Petitions invoking constitutional provisions and Writ Petitions other than the specified categories.7. First Appeals from Orders (Original Side) of the year 20228. Matters to be heard by Commercial Appellate Division.9. Regular hearing matters of the above categories.
DB-II Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice Amit Sharma	<ol style="list-style-type: none">1. Writ Petitions (Co-op. Societies)2. Writ Petitions (Land Acquisition).3. Appeals against the orders of the Family Courts.4. Matters relating to street vendors/Tehbazari.5. Appeals under the Chartered Accountants Act.6. Criminal Contempt Petitions.7. Criminal Contempt References.8. Criminal Writ Petitions including those relating to Habeas Corpus and Preventive Detention.9. Regular hearing matters of the above categories.
DB-III Hon'ble Mr. Justice Manmohan Hon'ble Ms. Justice Manmeet Pritam Singh Arora	<ol style="list-style-type: none">1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Tax (including Municipal Tax).2. Income Tax References, Wealth Tax and Gift Tax cases.3. Income Tax Appeals.4. Writ Petition (Tax) other than those listed before DB-IV.5. Regular hearing matters of the above categories.
DB-IV Hon'ble Mr. Justice Rajiv Shakti Hon'ble Ms. Justice Tara Vitasta Ganju	<ol style="list-style-type: none">1. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax for the year 2020.2. Letters Patent Appeals (other than service matters) for the years 2018, 2019 and 2020.3. Sales Tax cases and GST cases + ST Ref.4. First Appeals from Orders (Original Side) of the years 2019, 2020 & 2021.5. Company Appeals.6. Service Tax cases, Central Excise Act cases, Custom Act cases and VAT Appeals.7. Writ Petitions pertaining to Service Tax, Central Excise Act, Custom Act and Value Added Tax (VAT) cases.8. Regular First Appeals from orders of Copyright Board.9. Matters to be heard by Commercial Appellate Division.10. Regular hearing matters of the above categories.
DB-V Hon'ble Mr. Justice Suresh Kumar Kait Hon'ble Mr. Justice Saurabh Banerjee	<ol style="list-style-type: none">1. Writ petitions (Service) relating to Armed Forces.2. Contempt Appeals.3. Regular First Appeals (Original Side) .4. Matters to be heard by Commercial Appellate Division.5. Regular hearing matters of the above categories.

<p>DB-VI Hon'ble Ms. Justice Mukta Gupta Hon'ble Mr. Justice Anish Dayal</p>	<ol style="list-style-type: none"> 1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigations, Trials, Prosecutions etc. 2. Criminal Appeals. 3. Death Sentence References. 4. Criminal Leave Petitions. 5. Criminal Revision Petitions. 6. Regular hearing matters of the above categories.
<p>DB-VII Hon'ble Mr. Justice Najmi Waziri Hon'ble Mr. Justice Vikas Mahajan</p>	<ol style="list-style-type: none"> 1. Writ Petitions (AIFR, BIFR, DRT, DRAT & Lokayukta). 2. Writ Petitions relating to MTNL, MCD & NDMC. 3. Letters Patent Appeals upto the year 2017. 4. First Appeals from Orders (Origl. Side) upto the year 2018 5. Letters Patent Appeals (pertaining to service) of the year 2018, 2019, 2020, 2021 and 2022. 6. Execution First Appeals (Original Side). 7. Matters to be heard by Commercial Appellate Division. 8. Regular hearing matters of the above categories.
<p>DB-VIII Hon'ble Mr. Justice Sanjeev Sachdeva Hon'ble Mr. Justice Tushar Rao Gedela</p>	<ol style="list-style-type: none"> 1. Misc. Appeals (PMLA). 2. RERA Appeals. 3. Writ Petitions (Service) arising out of orders of CAT. 4. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Service. 5. Writ petitions pertaining to Service Matters required to be listed before the Division Bench. 6. Matters to be heard by Commercial Appellate Division. 7. Regular hearing matters of the above categories.
<p>DB-IX Hon'ble Mr. Justice Vibhu Bakhru Hon'ble Mr. Justice Amit Mahajan</p>	<ol style="list-style-type: none"> 1. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax upto the year 2019. 2. Writ Petitions challenging orders passed by the High Court on Administrative Side. 3. IPR Appellate Division to hear all categories of matters relating to IPR. 4. Matters to be heard by Commercial Appellate Division. 5. Regular hearing matters of the above categories.

Single Benches (Civil Jurisdiction)

<p>Hon'ble Mr. Justice Yashwant Varma</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India etc. from the year 2018, 2019, 2020, 2021 and 2022. 2. Civil Writ Petitions (RTI). 3. Regular hearing matters of the above categories.
<p>Hon'ble Ms. Justice Rekha Palli</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Service) from the year 2016 onwards 2. Regular First Appeals of the years 2020, 2021 and 2022. 3. Regular hearing matters of the above category.
<p>Hon'ble Mr. Justice C. Hari Shankar</p>	<ol style="list-style-type: none"> 1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India, etc. upto the year 2012. 2. Civil Misc. Main (other than MV Act, PP Act and matrimonial cases) 3. Land Acquisition Appeals of 2019, 2020, 2021 & 2022. 4. Regular First Appeals of the years 2017, 2018 and 2019. 5. Regular Second Appeals. 6. Execution First Appeals. 7. Execution Second Appeals. 8. C.M.I. 9. Original Reference. 10. Regular hearing matters of the above category.

Hon'ble Mr. Justice Chandra Dhari Singh	<ol style="list-style-type: none"> 1. Civil Writ Petitions relating to Land Reforms including matters relating to allotment of alternative land. 2. All categories of cases under the P.P. Act. 3. Civil Writ Petitions (Service) upto the year 2015. 4. Regular First Appeals upto the year 2014. 5. Regular First Appeals for the year 2022. 6. Civil Writ Petitions (Education) relating to admissions in schools, CBSE matters, evaluation/totaling of marks in examination and matters relating to Managing Committee of aided schools. 7. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Subramonium Prasad	<ol style="list-style-type: none"> 1. Civil Writ Petitions (DDA) 2. Civil Contempt Petitions. 3. Rent Control Revisions. 4. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Sanjeev Narula	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Education). 2. Civil Writ Petitions relating to Nationalized Banks and Financial Institutions. 3. Civil Writ Petitions (Election) 4. Civil Writ Petitions (S.H. at Work place and mines). 5. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Manoj Kumar Ohri	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Railways, Cantonment Board, Electricity, DJB, and MTNL). 2. Civil Writ Petitions (MCD) 3. Civil Writ Petitions (NDMC) 4. Civil Writ Petitions (Waqf Board) 5. Civil Writ Petitions (STA) 6. First Appeals from Orders (other than MV Act). 7. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Rajnish Bhatnagar	<ol style="list-style-type: none"> 1. Civil Misc. Main (MV Act). 2. MACT Appeals from the year 2016 onwards. 3. Land Acquisition Appeals upto the year 2018. 4. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Dinesh Kumar Sharma	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Labour) from the year 2011 onwards. 2. Transfer Petitions (Civil). 3. All categories of Matrimonial Cases. 4. First Appeals from Orders (MACT). 5. Civil Revision Petitions. 6. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Gaurang Kanth	<ol style="list-style-type: none"> 1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, airport Authority of India etc. from the year 2013 to 2017. 2. Regular First Appeals of the years 2015, 2016 and 2022. 3. Civil Writ Petitions (Labour) upto the year 2010. 4. MACT Appeals upto the year 2015. 5. Regular hearing matters of the above categories.

Single Benches (Criminal Jurisdiction)

Hon'ble Ms. Justice Anu Malhotra	<ol style="list-style-type: none"> 1. Bail matters. 2. Criminal Appeals of the years 2015, 2016 & 2022 3. Crl. Misc. Main cases of the years 2017 and 2022. 4. Crl. Revision Petitions of the year 2022. 5. Crl. Leave Petitions of the year 2022. 6. Writ Petitions (Criminal) of the year 2020 and 2022. 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
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Hon'ble Mr. Justice Yogesh Khanna	<ol style="list-style-type: none"> 1. Bail matters. 2. Criminal Appeals of the year 2022. 3. Criminal Revision Petition of the year 2022. 4. Crl. Misc. Main cases of the year 2021 and 2022. 5. Criminal Leave Petitions of the year 2019 and 2022. 6. Writ Petitions (Crl) of the years 2017 and 2022. 7. Criminal cases relating to sitting/former MPs/MLAs. 8. Cases relating to sexual harassment. 9. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Talwant Singh	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the years 2021 & 2022 3. Criminal Revision Petition of the year 2021 & 2022. 4. Criminal Leave Petitions upto the year 2017, 2020 & 2022. 5. Criminal Misc. Main cases of the year 2022. 6. Writ Petitions (Crl) of the year 2022. 7. Transfer Petitions (Criminal). 8. Cases relating to sexual harassment. 9. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Asha Menon	<ol style="list-style-type: none"> 1. Bail matters. 2. Criminal Appeals of the year 2022 3. Criminal Revision Petitions of the years 2015, 2016, 2017 and 2022. 4. Criminal Misc. Main Cases of the years 2018, 2020 & 2022 5. Criminal Leave Petitions of the years 2018 and 2022. 6. Writ Petitions (Criminal) of the years 2016, 2018 and 2022 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Jasmeet Singh	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals upto the year 2006, 2020 & 2022. 3. Criminal Misc. Main cases of the year 2022. 4. Criminal Revision Petitions of the years 2014 & 2022. 5. Writ Petitions (Crl) of the years 2021 & 2022 6. Cases relating to sexual harassment. 7. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Purushaindra Kumar Kaurav	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the years 2017, 2018 & 2022. 3. Criminal Misc. Main cases of the years 2011, 2012, 2013, 2014 & 2022. 4. Crl. Revision Petitions of the years 2019 & 2022. 5. Writ Petitions (Crl) of the year 2022. 6. Cases relating to sexual harassment. 7. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Anoop Kumar Mendiratta	<ol style="list-style-type: none"> 1. Bail Matters. 2. Crl. Appeals of the years 2019 & 2022. 3. Criminal Misc. Main cases of the year 2022. 4. Criminal Revision Petition of the year 2022. 5. Writ Petitions (Crl) of the year 2022. 6. Crl. Leave Petitions of the year 2021 and 2022. 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Sudhir Kumar Jain	<ol style="list-style-type: none"> 1. Bail Matters. 2. Crl. Appeals of the years 2007, 2008 and 2022. 3. Criminal Misc. Main cases of the years 2019 and 2022. 4. Criminal Revision Petition upto the years 2013 and 2022. 5. Writ Petitions (Crl) of the years 2019 and 2022. 6. Cases relating to sexual harassment. 7. Regular hearing matters of the above categories.

Hon'ble Ms. Justice Poonam A. Bamba	<ol style="list-style-type: none"> 1. Bail Matters. 2. Writ Petitions (Crl) of the year 2022. 3. Criminal Appeals of the years 2012, 2013, 2014 & 2022. 4. Criminal Misc. Main cases of the years 2015, 2016 and 2022. 5. Criminal Revision Petition of the years 2020 and 2022. 6. Cases relating to sexual harassment. 7. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Swarana Kanta Sharma	<ol style="list-style-type: none"> 1. Bail Matters. 2. Crl. Appeals of the years 2009, 2010, 2011 and 2022. 3. Criminal Misc. Main cases upto the year 2010 and 2022. 4. Crl. Revision Petitions of the years 2018 and 2022. 5. Writ Petitions (Crl) upto the year 2015 and 2022. 6. Cases relating to sexual harassment. 7. Regular hearing matters of the above categories.

Original Jurisdiction (Civil)

Hon'ble Mr. Justice V. Kameswar Rao (Judge-in-Charge) ('C' Court)	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) of the years 2019, 2020, 2021 & 2022. 3. Matters under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 of the year 2021 & 2022. 4. All Execution Petitions including the petitions under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 of the year 2021 and 2022. 5. Regular hearing matters of the aforesaid categories.
Hon'ble Mr. Justice Prateek Jalan ('A' Court)	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Matters under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2015, 2017, 2018, 2019, 2020, 2021 and 2022. 3. Execution Petitions under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 upto the year 2020. 4. Regular hearing matters of the aforesaid categories.
Hon'ble Mr. Justice Anup Jairam Bhambhani ('D' Court)	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) of the years 2018, 2019, 2020, 2021 & 2022. 3. Matters under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) upto 2014 and of the years 2020, 2021 & 2022. 4. Regular hearing matters of the aforesaid categories.
Hon'ble Mr. Justice Amit Bansal ('F' Court)	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division other than those arising under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996. 2. Original Side Matters (including Finals) of the years 2014, 2015, 2020, 2021 & 2022. 3. Regular hearing matters of the aforesaid categories.
Hon'ble Ms. Justice Neena Bansal Krishna ('G' Court)	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Matters under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2019, 2020, 2021 & 2022. 3. Original Side Matters (including Finals) upto the year 2013 and of the years 2021 & 2022. 4. Regular hearing matters of the aforesaid categories.

<p>Hon'ble Ms. Justice Mini Pushkarna</p> <p>('B' Court)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) of the years 2016, 2017, 2018, 2019 & 2022. 3. Matters under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2016, 2018 & 2022. 4. Regular hearing matters of the aforesaid categories.
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IP Division

<p>Hon'ble Ms. Justice Prathiba M. Singh</p> <p>('E' Court)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division relating to IPR disputes. 2. Matters relating to Intellectual Property Rights. 3. IPR Suits of the years 2021 and 2022. 4. Regular hearing matters of the above category.
<p>Hon'ble Mr. Justice Navin Chawla</p> <p>('I' Court)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division relating to IPR disputes. 2. Matters relating to Intellectual Property Rights. 3. IPR Suits upto the year 2014 and of the years 2019, 2020 and 2022. 4. All Company Matters. 5. Regular hearing matters of the above category.
<p>Hon'ble Ms. Justice Jyoti Singh</p> <p>('H' Court)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division relating to IPR disputes. 2. Matters relating to Intellectual Property Rights. 3. IPR Suits of the years 2015, 2016, 2017, 2018 and 2022. 4. Regular hearing matters of the above category.

General Notes:

1. All fresh PILs shall be listed before the Bench presided over by the Acting Chief Justice.
2. Mentioning of urgent matters will be before DB-I.
3. Matters other than part-heard, presently pending before various Benches, shall stand transferred to the respective Benches as per the above roster.
4. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.
5. Specially directed matters may be assigned by the Acting Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or to specially constituted Benches.
6. 'Commercial Appellate Division' has been constituted with six Division Benches, namely, DB-I, DB-IV, DB-V, DB-VII, DB-VIII and DB-IX. Hon'ble Judges who are members of said Division Benches, as per the present roster, have been nominated to be the Judges of the Commercial Appellate Division.
7. Matters to be heard by the Commercial Appellate Division shall be assigned by the Acting Chief Justice amongst the five Commercial Appellate Divisions.
8. 'Commercial Division' consists of nine benches of a Single Judge each. Hon'ble Mr. Justice V. Kameswar Rao, Hon'ble Ms. Justice Prathiba M. Singh, Hon'ble Mr. Justice Navin Chawla, Hon'ble Ms. Justice Jyoti Singh, Hon'ble Mr. Justice Prateek Jalan, Hon'ble Mr. Justice Anup Jairam Bhambhani, Hon'ble Mr. Justice Amit Bansal, Hon'ble Ms. Justice Neena Bansal Krishna and Hon'ble Ms. Justice Mini Pushkarna have been nominated to be the Judges of the 'Commercial Division'.
9. Hon'ble Ms. Justice Prathiba M. Singh, Hon'ble Mr. Justice Navin Chawla and Hon'ble Ms. Justice Jyoti Singh have been nominated to function as 'IP Division'.

10. Matters to be heard by the IP Division shall be assigned by Hon'ble Judge In-charge (Original Side) amongst the three IP Divisions.
11. In the event of change in the Judges nominated by the Chief Justice constituting the 'Commercial Division' and 'Commercial Appellate Division', part-heard matters shall stand transferred to Hon'ble Judge who will have the power of 'Commercial Division' and 'Commercial Appellate Division', limited to that case only.
12. Hon'ble Judge-in-Charge, Original Side will distribute fresh Arbitration Matters including Commercial Matters under the Arbitration Act, 1940 and the Arbitration and Conciliation Act, 1996 between 'A', 'B', 'C', 'D' & 'G' Courts.
13. Hon'ble Judge-in-Charge, Original Side will mark matters other than Arbitration Matters including Commercial Matters to 'C', 'B', 'D', 'F' & 'G' Courts.
14. All the Hon'ble Judges on the Original Side are empowered to deal with suits/petitions arising under the Arbitration and Conciliation Act, 1996 falling under Section 20-B of the Specific Relief Act, 1963.
15. Fresh Bail Applications shall be equally distributed amongst all Single Bench Judges sitting on the Criminal Roster.
16. Fresh Criminal Leave Petitions shall be equally distributed between Hon'ble Ms. Justice Anu Malhotra, Hon'ble Mr. Justice Yogesh Khanna, Hon'ble Mr. Justice Talwant Singh, Hon'ble Ms. Justice Asha Menon, Hon'ble Mr. Justice Anoop Kumar Mendiratta.
17. Fresh Criminal Appeals shall be equally distributed amongst Hon'ble Mr. Justice Anu Malhotra, Hon'ble Mr. Justice Yogesh Khanna, Hon'ble Mr. Justice Talwant Singh, Hon'ble Ms. Justice Asha Menon, Hon'ble Mr. Justice Jasmeet Singh, Hon'ble Mr. Justice Purushendra Kumar Kaurav, Hon'ble Mr. Justice Anoop Kumar Mendiratta, Hon'ble Sudhir Kumar Jain, Hon'ble Ms. Justice Poonam A. Bamba and Hon'ble Ms. Justice Swarna Kanta Sharma.
18. Fresh Criminal Writ Petitions shall be equally distributed amongst Hon'ble Mr. Justice Anu Malhotra, Hon'ble Mr. Justice Yogesh Khanna, Hon'ble Mr. Justice Talwant Singh, Hon'ble Ms. Justice Asha Menon, Hon'ble Mr. Justice Jasmeet Singh, Hon'ble Mr. Justice Purushendra Kumar Kaurav, Hon'ble Mr. Justice Anoop Kumar Mendiratta, Hon'ble Sudhir Kumar Jain, Hon'ble Ms. Justice Poonam A. Bamba and Hon'ble Ms. Justice Swarna Kanta Sharma.
19. Fresh Criminal Revision Petitions shall be equally distributed amongst Hon'ble Mr. Justice Anu Malhotra, Hon'ble Mr. Justice Yogesh Khanna, Hon'ble Mr. Justice Talwant Singh, Hon'ble Ms. Justice Asha Menon, Hon'ble Mr. Justice Jasmeet Singh, Hon'ble Mr. Justice Purushendra Kumar Kaurav, Hon'ble Mr. Justice Anoop Kumar Mendiratta, Hon'ble Sudhir Kumar Jain, Hon'ble Ms. Justice Poonam A. Bamba and Hon'ble Ms. Justice Swarna Kanta Sharma.
20. Fresh Criminal Misc. Main Cases shall be equally distributed amongst Hon'ble Mr. Justice Anu Malhotra, Hon'ble Mr. Justice Yogesh Khanna, Hon'ble Mr. Justice Talwant Singh, Hon'ble Ms. Justice Asha Menon, Hon'ble Mr. Justice Jasmeet Singh, Hon'ble Mr. Justice Purushendra Kumar Kaurav, Hon'ble Mr. Justice Anoop Kumar Mendiratta, Hon'ble Sudhir Kumar Jain, Hon'ble Ms. Justice Poonam A. Bamba and Hon'ble Ms. Justice Swarna Kanta Sharma.
21. Fresh cases relating to sexual harassment shall be distributed category wise according to roster.
22. Civil Writ Petitions (Education) relating to admissions in schools, CBSE matters, evaluation/totaling of marks in examination and matters relating to Managing Committee of aided schools pending before the Court of Hon'ble Mr. Justice Sanjeev Narula shall stand transferred to the Court of Hon'ble Mr. Justice Chandra Dhari Singh.
23. Original Side Matters (including Finals) of the years 2017, 2018 and 2019 pending on the Board of Hon'ble Mr. Justice Amit Bansal shall stand transferred to Hon'ble Ms. Justice Mini Pushkarna.
24. Original Side Matters (including Finals) of the years 2016, 2017, 2018 and 2019 pending on the Board of Hon'ble Ms. Justice Neena Bansal Krishna shall stand transferred to Hon'ble Ms. Justice Mini Pushkarna.

25. Matters under the Arbitration Act,1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2016 and 2018 pending on the Board of Hon'ble Ms. Justice Neena Bansal Krishna shall stand transferred to Hon'ble Ms. Justice Mini Pushkarna.
26. Cases of the convicts/appellants in jail, whose sentence is about to be completed or have completed the substantial period of the maximum sentence of the offence charged against them, shall be taken up on priority basis and every endeavor should be made to dispose of the same expeditiously.

Dated : 2.6.2022

Sd/-
(VIPIN SANGHI)
Acting Chief Justice